Sl. No.	Name of the Projects	State
27.	Pandhurna Industrial Cluster, Chhindwara	Madhya Pradesh
28.	Handloom Cluster, Chanderi	Madhya Pradesh
29.	Auto Cluster, Adityapur	Jharkhand
30.	Readymade Garments Cluster, Jabalpur	Madhya Pradesh
31.	Plastic, Polymer and Allied Cluster, Balasore	Odisha
32.	Tiruchirapalli Engineering and Technology Cluster, Tirruchirapalli	Tamil Nadu
33.	Marathwara Automobile Cluster, Aurangabad	Maharashtra
34.	Baddi Infrastructure, Baddi	Himachal Pradesh
35.	Bamboo Technology Park, Guwahati	Assam
36.	Narol Textiles Infrastructure and Environment Management, Narol	Gujarat
37.	Kolhapur Foundry Cluster	Maharashtra

Dispute case filed by the US over JNNSM

3719. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that the United States has filed a dispute case (DS456) under the Dispute Settlement Mechanism (DSU) of the World Trade Organization (WTO), over the Jawaharlal Nehru National Solar Mission (JNNSM);
 - (b) if so, the details thereof;
 - (c) the action being taken by Government; and
 - (d) the other issues between the two Governments?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Yes Sir. The United States (US) has filed a WTO dispute case (DS456) under the Dispute Settlement Mechanism, aggrieved by the Domestic Content Requirement Condition on procurement of solar cells and modules under Batch I and Batch II of Phase I and Batch I of Phase II of the Jawaharlal Nehru National Solar Mission (JNNSM) Program, being administered by the Ministry of New and Renewable Energy (MNRE). On the request of the US, Panel has been established by the Dispute Settlement Body and the process of composition of the Panel is under progress by the WTO Secretariat in consultation with both the parties to the Dispute.

In the meantime, the Government of India is preparing its arguments and defence in consultation with the legal experts as well as the stakeholders concerned.

- (d) Amongst others, two important issues between the Governments of the US and India are related to two other WTO Disputes. These are:
 - (i) WTO Dispute DS430 related to India's measures banning import of agricultural products, in particular, the poultry and poultry products from a country infected with the Avian Influenza viral strains.
 - (ii) WTO Dispute DS436 related to Countervailing Duty (CVD) imposed by the US on certain hot rolled carbon steel flat products originating from India.

Review and study on functioning of SEZs

3720. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether any review and study have been conducted on the functioning of Special Economic Zones (SEZs);
 - (b) if so, the details thereof; and
 - (c) the action being taken on the findings made therein?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Sir, ongoing review and reform, as necessary, of Government policy and procedure is inherent to Public Policy. The Government, on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZ Scheme, periodically reviews the policy and operational framework of SEZs and takes necessary measures so as to facilitate speedy and effective implementation of SEZs. The Government has notified SEZ Rule (amendment) 2013 vide GSR 540E dated 12.8.2013 to reduced land requirement criteria and other reform measure to boost SEZ policy framework.

Marble import policy

†3721. SHRI RAM NARAIN DUDI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of quantum of marbles imported during the past three years;
- (b) the details of the policy made by Government for importing marbles at present; and
- (c) whether Government proposes to change the existing marble import policy, if so, the reasons therefor?

[†]Original notice of the question was received in Hindi.